

NOTIFICATION
Revenue Department,
Sachivalaya, Gandhinagar.
Dated the 11th November, 2020.

Gujarat Land
Revenue
code, 1879.

No: GHM-2020-118-CTS-132019-1913-H: - In exercise of the powers conferred by section 214 of the Gujarat Land Revenue Code, 1879, the Government of Gujarat hereby makes the following rules further to amend the Gujarat Land Revenue Rules, 1972 pursuant to sections (1) and (2) of section 125L of the said Code in relation to the implementation of the enhancement of the period of 90 days to 365 days for payment of Compounding Fee, premium and Government dues etc. in four equal installments by the claimants to get "Certificate of claim" and "Certificate of No dues", namely:-

1. Short title and commencement, -

- (1) These rules may be called Gujarat Land Revenue (Amendment) Rules, 2020
- (2) They shall come into force on the date of publication Official Gazette

2. In the Gujarat Land Revenue Rule, 1972 (hereinafter referred to as 'the said rules'), in rule 19HH, for sub-rule (1), the following sub-rule shall be substituted, namely: -

"(1) After the issuance of an order under sub-rule (9) of rule 19GG, an Authorised Revenue Officer shall, on production of the payment being made by the claimant towards the supplemental revenue settlement fee, pass an order for issuance of "Certificate of Claim" reflecting compounding fee, premium, Government dues, if any."

3. In the said rule, in rule 19II, -

- (i) for sub-rule (2), the following sub-rule shall be substituted, namely: -

"(2) The amount of compounding fee, premium and Government dues, if any, shall be distinctly mentioned in the Certificate of Claim.";

- (ii) for sub-rule (4) the following sub-rule shall be substituted, namely: -

"(4) Amount of compounding fee, premium and Government dues, as shown in the Certificate of Claim, shall be paid by the claimant in four equal installments within a period of 365 days from the date of issuance of the Certificate of Claim.";

- (iii) In City Survey Form 5A under the heading Receipt book for Certificate of Claims (in triplicate), for the figures and word "90 days" the figure and words "365 days and in four equal installments", shall be substituted.

4. In the said rules, for rule 19JJ, the following rule shall be substituted, namely: -

"19JJ Time limit for certificate of claim. -

The Certificate of Claim issued by the Authorised Revenue Officer shall be valid for a period of 365 days and the amount shown in the Certificate of Claim shall be paid by the claimant in four

equal installments. If the claimant fails to make payments within the period of 365 days, the Certificate of Claim issued by the Authorised Revenue Officer shall stand automatically cancelled.

5. In the said rules, In rule 1900, for sub-rule (1), the following sub-rule shall be substituted, namely: -

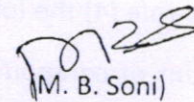
"(1) On the claimant making payment of the amount of compounding fee, premium and Government dues as shown in the Certificate of Claim within 365 days and in four equal installments from the date of issuance of the Certificate of Claim, the Authorised Revenue Officer shall issue a Certificate of No Dues to claimant in City Survey form 5C."

6. In the said rules, in Draft order of approval- Form of Order under rule 19GG, for para 9, the following para shall be substituted, namely: -

"9. In case of the claim being approved under sub-section (3) of section 125K of the Gujarat Land Revenue Code, 1879 and the claimant of this matter has paid the supplemental revenue settlement fee, he is liable to pay the amount of premium and Government dues, if the land is being new and undivided tenure. Thus the order is made subject to the condition that the said amount shall be paid within 365 days and in four equal installments from the issuance of "Certificate of claims" The entry shall be recorded in the register of mutation on the basis of this "Certificate of Claim."

7. In the said rules, in FORM 8, under the heading Application of the Claimant for obtaining certificate of claim afresh, under rule 19KK, for the figures and word "90 days" the figures and words "365 days and in four equal installments", shall be substituted

By order and in the name of the Governor of Gujarat.


(M. B. Soni)

Deputy Secretary to Government.

To,

1. The Manager, Govt. Central Press Gandhinagar.
With a request to publish the Notification in Part IV - B of the Gujarat Govt. Extra ordinary Gazettes and send 100 copies of the same to. Revenue Department, H Branch and 100 copies to the Settlement Commissioner & Director of Land Records, Gujarat State, Gandhinagar and all district collectors.
2. The Manager, Official Language Commission, Legal Department - With a request to translate the Notification in Gujarati and to instruct the Manager, Govt. Gazettes Press Gandhinagar to publish the same in the part IX of Gujarat Govt Gazette and send 100 Copies to the same to Revenue Department, H Br, and 100 copies to the Settlement Commissioner & Director of Land Records, Gujarat State, Gandhinagar and all district collectors.

Copy forward with Compliments for information to: -

3. The PS to H. E. The Governor of Gujarat, Rajbhavan, Gandhinagar.
4. The PS to Hon 'ble Chief Minister, Gujarat State, Sachivalaya, Gandhinagar
5. The PS to Revenue Minister, Gujarat State, Sachivalaya, Gandhinagar

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